

1	2	3	4	5	6	7	8	9
Dehradun	50	38	70	50	58	42	50	45
Hyderabad	56-73	40-50	67-84	58-73	62-78	51-67	44-77	42-70
Jaipur	46-82	43-78	64-88	51-80	60-75	55-66	59-81	48-78
Kanpur	49-69	39-59	68-82	57-76	47-61	35-57	63-78	57-63
Kochi	70	51	85	56	72	51	70	61
Lucknow	55	50	70	58	50	40	60	58
Mumbai	45-81	45-68	63-81	60-75	58-77	46-66	73-79	56-72
Varanasi	50	40	70	50	55	40	50	50
Vizag	74	59	85	70	75	57	75	51

(Source: Surveys conducted by CPCB)

(b) The increasing trend of noise observed in these cities may be attributed to increase in commercial activities and vehicular traffic.

(c) No, Sir.

(d) Does not arise.

(e) Yes, Sir. The bursting of crackers and fire works during Diwali festival leads to sporadic rise in levels of noise.

(f) Yes, Sir. A writ petition was filed in the Hon'ble High Court of Calcutta by Barra Bazar Fire Dealers Association and others Versus Commissioner of Police, Calcutta and others.

(g) The action taken/proposed to be taken to check pollution from fireworks include the following:

- (i) State Governments and State Pollution Control Boards were advised to impose restrictions on the use of fire crackers which produce noise of more than 100 decibels at the distance of 4 metres.
- (ii) Banning of bursting of fire crackers during night time.
- (iii) Bursting of fire crackers to be permitted only during public festivals and at the designated places.
- (iv) Banning of manufacture and bursting of joined fire crackers.

#### Coastal Regulation Zone Regulations

2867. SHRI RAVI SITARAM NAIK : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are contemplating scrapping of CRZ Regulation of 1991 framed under the Environment Protection Act of 1986;

(b) if so, the details thereof;

(c) whether Father Saldanha Committee has submitted its report to the Government;

(d) if so, the details of the recommendations made by the Committee; and

(e) the action taken by the Government on these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI):

(a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) and (e) Does not arise.

#### Procedure to Recover Dues from SEBs

2868. SHRI V.V. RAGHAVAN:

SHRI SANDIPAN THORAT:

Will the Minister of POWER be pleased to state:

(a) the state-wise break up of the dues of the Public Sector Undertakings under the Ministry from the State Electricity Boards as on December 31, 1997; and

(b) the details of the dues of the electricity to be collected by SEBs from major consumers and agriculturists as on March 31, 1997, SEB-wise; and

(c) the procedure being adopted to recover these outstanding dues?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) The State-wise details of the outstanding dues of the Public Sector Undertakings under the Ministry of Power as on 31st December, 1997 are given in the attached Statement-I.

(b) The details of the receivables by SEBs as on 31st March, 1997 (cumulative) are in the attached Statement-II

(c) The outstanding dues as on December, 1996 of State Governments/SEBs are also requested, from time to time, for opening of irrevocable Letters of Credit with the Public Sector Undertakings of the Ministry of Power are being deducted upto a maximum of 15% of the Central Plan Corporations and also for early clearance of the dues. Assistance payable to the State Governments per annum.

**Statement-I**

*State-wise details of the outstanding dues of public sector undertakings under the Ministry of Power as on 31.12.1997*

(Rs. in crores)

Sl. No.	SEBs States	REC 12/97	NTPC 12/97	NEEPCO 12/97	DVC 12/97	NHPC 12/97	PFC 12/97	PGC 12/97
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	214.87	232.68	0.00	0.00	0.00	119.02	36.49
2.	Arunachal Pradesh	0.00	0.00	3.68	0.00	0.40	0.00	0.56
3.	Assam	79.37	1.59	149.52	1.70	31.29	0.00	15.84
4.	Bihar	313.97	1018.82	0.00	344.45	29.66	0.67	12.91
5.	Gujarat	0.00	205.03	0.00	0.00	0.00	0.00	0.58
6.	Goa	0.00	8.47	0.00	0.00	0.00	0.00	0.24
7.	Haryana	40.70	246.88	0.00	0.00	659.62	0.00	20.10
8.	Himachal Pradesh	0.00	28.93	0.00	0.00	64.26	0.00	0.00
9.	Jammu & Kashmir	0.00	373.98	0.00	0.00	125.80	0.00	16.41
10.	Karnataka	0.00	88.55	0.00	0.00	0.00	0.01	15.86
11.	Kerala	0.00	50.51	0.00	0.00	0.00	0.00	5.99
12.	Madhya Pradesh	429.21	405.22	0.00	0.00	0.00	15.25	1.80
13.	Maharashtra	0.00	227.55	0.00	0.00	0.00	0.00	1.18
14.	Manipur	0.00	0.00	18.77	0.00	13.92	0.65	2.74
15.	Meghalaya	8.32	0.00	0.00	0.00	0.76	0.00	0.71
16.	Mizoram	0.00	0.00	3.33	0.00	0.63	3.59	1.27
17.	Nagaland	0.00	0.00	12.18	0.00	2.23	4.68	1.64
18.	Orissa (Gridco)	92.27	243.72	0.00	0.00	12.00	15.65	3.68
19.	Punjab	0.00	33.62	0.00	0.00	179.27	0.00	9.31
20.	Rajasthan	0.00	84.82	0.00	0.00	36.08	0.00	24.74
21.	Sikkim	0.00	7.43	0.00	0.00	0.17	0.00	2.86
22.	Tamil Nadu	0.00	73.91	0.00	0.00	0.00	0.00	13.98
23.	Tripura	0.00	0.00	1.44	0.00	1.26	0.00	0.00

1	2	3	4	5	6	7	8	9
24.	Uttar Pradesh	556.18	1295.32	0.00	0.00	576.60	0.00	250.32
25.	West Bengal	297.06	411.06	0.00	167.24	16.92	21.50	26.95
26.	DVB (DESU)	0.00	1267.25	0.00	0.00	246.18	0.00	35.06
27.	UTC	0.00	1.36	0.00	0.00	7.06	0.00	0.00
28.	Daman & Diu	0.00	2.85	0.00	0.00	0.00	0.00	0.02
29.	Pondicherry	0.00	3.29	0.00	0.00	0.00	0.00	1.15
30.	DNH	0.00	0.14	0.00	0.00	0.00	0.00	0.00
<b>Total</b>		<b>2031.95</b>	<b>6312.98</b>	<b>188.92</b>	<b>513.39</b>	<b>2000.11</b>	<b>181.02</b>	<b>500.37</b>

Cumulative as on 31st December, 1997 : Rs. 11,728.74 Crores.

**Statement-II**

*Details of the receivables by SEBs as on 31.3.1997*

Sl. No.	Name of SEBs	Amount
1.	APSEB (A)	999.90
2.	ASEB (U)	403.54
3.	BSEB (P)	1209.44
4.	GEB (A)	1065.25
5.	HSEB (A)	514.38
6.	HPSEB (A)	59.47
7.	KEB (U)	1090.13
8.	KSEB (U)	301.75
9.	MPEB (U)	1778.54
10.	MSEB (A)	2534.50
11.	MESEB (A)	79.87
12.	OSEB (P)	301.04
13.	PSEB (A)	418.92
14.	RSEB (A)	794.51
15.	TNEB (A)	746.32
16.	UPSEB (A)	3956.04
17.	WBSEB (A)	828.44
<b>Total</b>		<b>17082.04</b>

A - Audited  
U - Unaudited  
P - Provisional

[Translation]

**Ownership Rights for Forest Land in M.P.**

2869. SHRI GAURI SHANKER CHATURBHUIJ BISEN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any proposal have been received by the Union Government from the State Governments after the enforcement of the Forest Conservation Act to give ownership rights to those persons who have forest land under their possession;

(b) if so, the details thereof, State-wise;

(c) the dates on which the proposals were sent by the Madhya Pradesh Government alongwith the amount of land sought to be freed from this Act;

(d) whether the proposals sent by the Government of Madya Pradesh have been cleared by the Union Government;

(e) if so, the details thereof; and

(f) if not, the time by which these proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) and (b) So far 17 proposals from eight different State/UT Governments namely; Arunachal Pradesh, Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Rajasthan and Andaman & Nicobar Island have been received for regularisation of encroachments over forest land. Out of these, five proposals have been formally approved under the Forest (Conservation) Act, 1980 by the Ministry as per following details:

Andaman & Nicobar Island	1,367 ha.
Gujarat	10,900.47 ha.
Karnataka	17,848.83 ha.
Kerala	28,588.159 ha.
Madhya Pradesh	1.03 lakh ha. (approximately)